

**Constitution (Scheduled Tribes) Order (Amendment) Act,  
2003**

**47 of 2003**

**[19 September 2003]**

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An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Assam. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

**1. Short Title :-**

This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2003.

**2. Amendment Of The Constitution (Scheduled Tribes) Order, 1950 :-**

In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part II.--Assam,--

(i) for the sub-part heading "I. In the autonomous districts", the following shall be substituted, namely:--

"I. In the autonomous districts of Karbi Anglong and North Cachar Hills";

(ii) for the sub-part heading "II. In the State of Assam excluding the autonomous districts", the following shall be substituted, namely:--

"II. In the State of Assam including the Bodoland Territorial Areas

District and excluding the autonomous districts of Karbi Anglong and North Cachar Hills.".